

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

M.A. No.26/2025/ES
(Arising out of O.A. No.26 OF 2024/EZ
disposed of on 09.01.2025)

JITENDRA KUMAR PRADHAN ... APPLICANT

-VERSUS-

STATE OF ODISHA & OTHERS ... RESPONDENTS

I N D E X

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1.	Affidavit on behalf of Respondent No.6	1 – 3
2.	<u>Annexure – A/6 Series.</u> Copies of the noting dated 28.10.2025, 29.10.2025 & 11.11.2025 of the Process Server on the Demand Notice.	4 – 7
3.	<u>Annexure – B/6</u> Copy of the Postal receipt showing service of demand notice on the Respondent No.11.	8

By the Respondent Nos.6 through,

Cuttack
Date : 21 /11/2025


ADDL. GOVT. ADVOCATE

X

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

M.A. No.26/2025/ES

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disposed of on 09.01.2025)

JITENDRA KUMAR PRADHAN ... APPLICANT

-VERSUS-

STATE OF ODISHA & OTHERS ... RESPONDENTS

**AFFIDAVIT ON BEHALF OF RESPONDENT NO.6
TAHASILDAR, JHARSUGUDA :**

I, Sri **Sadakar Kumbhar** aged about **54** years, Son of **Balamani Kumbhar** at present working as Tahasildar, Jharsuguda, At/P.O./Dist.: Jharsuguda, do hereby solemnly affirm and state as follows :

1. That, I am working as above and have been arrayed as Respondent No.6.
2. That, this Hon'ble Tribunal while disposing of O.A. No.26/2024/EZ vide Order dtd. 09.01.2025 at Paragraph – 27 directed as follows :

“27. We also direct the Tahasildar, Jharsuguda, Respondent No.6 to take steps for revoverly of balance amount of Rs.14,44,000/- (Rupees Fourteen Lakhs Forty Four Thousand only), which, according to him, has not been paid by the Respondent No.11 towards royalty / penalty, remains in balance to be paid by the said Respondent.”



Sadakar Kumbhar



X

3. That, it is humbly submitted that steps have been taken up to ~~serve~~ Demand Notice to the Respondent No.11 – Aditya Construction three times i.e. on 28.10.2025, 29.10.2025 & 11.11.2025 but the process server failed to serve the same on the Respondent No.11 – Aditya Construction and all those letters were returned unserved by the Process Server with the noting that person is not current available at their original location and the premises is under lock and key. On enquiry by the Process Server, it was ascertained that they have moved to Korba, Chhattishgarh as per version of general Public. Further copy of the demand notice has been sent through Speed Post in its Address but no response has yet been received from them.

notings on the
Copies of the Demand Notices dated 28.10.2025, 29.10.2025 & 11.11.2025 ^{and Speed post receipt} are annexed herewith as **Annexure – A/6 Series** & **B/6** respectively.

4. That, the facts stated above are true to the best of my knowledge and based on official records.

[Handwritten signature]

Sadakar Khumbhar

DEPONENT



X

VERIFICATION

I, Sri **Sadakar Kumbhar** aged about **54** years, Son of **Balamani Kumbhar** at present working as Tahasildar, Jharsuguda, At/P.O./Dist.: Jharsuguda, do hereby verify and states that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and that nothing material has been concealed there from.

Verified at Jharsuguda on this the 20th day of November, 2025.

Sadakar Kumbhar

VERIFICANT

20/11/25
Sub-Divisional

Magistrate, Jharsuguda

AFFIDAVIT

I, Sri **Sadakar Kumbhar** aged about **54** years, Son of **Balamani Kumbhar** at present working as Tahasildar, Jharsuguda, At/P.O./Dist.: Jharsuguda, do hereby solemnly affirm and state as follows :

1. That, I have been arrayed as Respondent No.6 in the M.A.
2. That, the facts stated above are true to the best of my knowledge and based on official records.

Sadakar Kumbhar

VERIFICANT

20/11/25
Sub-Divisional

Magistrate, Jharsuguda



[Signature]
SARBESWAR BEHERA
ADDL. GOVT. ADVOCATE
EN. NO.O-324/1992
MOB.9437016384
e-mail : sarbeswarbehera384@gmail.com

ଓଡ଼ିଶା କାର୍ଯ୍ୟାଳୟ, ଝାରସୁଗୁଡ଼ା

TAHASIL OFFICE, JHARSUGUDA
DISTRICT- JHARSUGUDA (ODISHA) PIN: 768204
E-mail : tah.jharsu-od@nic.in

P.R. No. 6795 Date: 28/10/25

DEMAND NOTICE



From

Tahasildar, Jharsuguda
At/PO-Jharsuguda
Dist- Jharsuguda

To

Managing Director
M/s Aditya Construction
Plot No-496/3799, Unit No-2
Hariom Bihar, Brajrajnagar
Dist- Jharsuguda (768126)

Sub: Deposit of Royalty, Penalty and interest for illegal extraction of Minor Mineral (Common Earth) relating to O.A. Case No-26/2024/EZ, (Arising out of Misc. Sairat Case No-37/2022-23).

Whereas, it is allegedly reported by the Revenue Inspector, Brajrajnagar that, you have been illegally extracted 56,100 Cum of Minor Mineral (common earth) from Plot No. -81, 85, 126, 2017 and 2018/5228 of Mouza- Brajrajnagar TU No-02 which violates the OMMC Rules.

Whereas, as per Rule-51 of OMMC Rules, 2016, penalty should be imposed up on you for such violation. Accordingly, demand Notice has been issued for deposit an amount of Rs. 27,44,000.00 (Rupees Twenty-Seven Lakh Forty-Four Thousand) only towards Royalty and Penalty.

Whereas, you have deposited only Rs. 13,78,000.00 (Rupees Thirteen Lakh Seventy-Eight Thousand) only including interest having a balance of Rs. 14,44,000.00 (Rupees Fourteen Lakh Forty-Four Thousand) only.

Whereas, the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata has also ordered dtd. 09.01.2025 and directed the undersigned to collect the balance amount vide O.A. Case No-26/2024/EZ, (Arising out of Misc. Sairat Case No-37/2022-23)

Page-1/2

True copy attested

[Signature]

Tahasildar
JHARSUGUDA

[Signature]
Tahasildar
JHARSUGUDA

**English Translation of the Process Server
on the Demand Notice dtd.28.10.2025**

Today 28.10.2025 while going to serve notice on the person, on enquiry it is found that the premises of the person is under lock and key. On enquiry through the local public they denied to say anything. Further on 29.10.2025 while going to service notice on the person, it is found that the premises of the person is under lock and key and nobody say anything about the person. Hence, return the notice being unserved.

Sd/- 29.10.2025
Process Server

21/11/25
Additional Inspector
Additional Inspector

✱

ଓଡ଼ିଶା କାର୍ଯ୍ୟାଳୟ, ଝାରସୁଗୁଡ଼ା
TAHASIL OFFICE, JHARSUGUDA
DISTRICT- JHARSUGUDA (ODISHA) PIN: 768204
E-mail : tah.jharsu-od@nic.in



P.R. No. 6995 Date: 28/10/25

DEMAND NOTICE

From
Tahasildar, Jharsuguda
A/PO-Jharsuguda
Dist- Jharsuguda

To
Managing Director
M/s Aditya Construction
Plot No-496/3799, Unit No-2
Hariom Bihar, Brajrajnagar
Dist- Jharsuguda (768126)

Sub: Deposit of Royalty, Penalty and interest for illegal extraction of Minor Mineral (Common Earth) relating to O.A. Case No-26/2024/EZ, (Arising out of Misc. Sairat Case No-37/2022-23).

Whereas, it is allegedly reported by the Revenue Inspector, Brajrajnagar that, you have been illegally extracted 56,100 Cum of Minor Mineral (common earth) from Plot No. -81, 85, 126, 2017 and 2018/5228 of Mouza- Brajrajnagar TU No-02 which violates the OMMC Rules.

Whereas, as per Rule-51 of OMMC Rules, 2016, penalty should be imposed up on you for such violation. Accordingly, demand Notice has been issued for deposit an amount of Rs. 27,44,000.00 (Rupees Twenty-Seven Lakh Forty-Four Thousand) only towards Royalty and Penalty.

Whereas, you have deposited only Rs. 13,78,000.00 (Rupees Thirteen Lakh Seventy-Eight Thousand) only including interest having a balance of Rs. 14,44,000.00 (Rupees Fourteen Lakh Forty-Four Thousand) only.

Whereas, the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata has also ordered dtd. 09.01.2025 and directed the undersigned to collect the balance amount vide O.A. Case No-26/2024/EZ, (Arising out of Misc. Sairat Case No-37/2022-23)

Page-1/2

True copy attested

[Signature]
Tahasildar
JHARSUGUDA

[Signature]
Tahasildar
JHARSUGUDA



Therefore, you are directed to pay the following Government dues for unauthorized extraction of Minor Mineral as follows:

- 1. Royalty & Penalty : Rs. 14,40,000.00
 - 2. Interest @ 12% (02 years) : Rs. 3,45,600.00
- Total : Rs. 17,85,600.00

(Rupees Seventeen Lakh Eighty-Five Thousand Six hundred) Only

Therefore, you are hereby directed to deposit the above amount within a week (07 days) from receipt of this notice failing which action as deemed proper shall be initiated against you as per Rule-51 of OMMC Rules, 2016.

Mmmk
 28.10.25
 Tahasildar Jharsuguda
 JHARSUGUDA

Memo No... 996...//Date... 28/10/25

Copy submitted to Sri Sarbeswar Behera (Mob No-9437016384), Additional Govt. Advocate O/o- A.G. Odisha, Cuttack for kind information and necessary action.

Mmmk
 28.10.25
 Tahasildar Jharsuguda
 JHARSUGUDA

Memo No... 997...//Date... 28/10/25

Copy submitted to the Sub-Collector, Jharsuguda/Collector &D.M., Jharsuguda for favour of kind information and necessary action.

Mmmk
 28.10.25
 Tahasildar Jharsuguda
 JHARSUGUDA

ଅନୁରୋଧ: ୧୧/୧୧/୨୫ ଦିନ ଭିତ୍ତିରେ କାର୍ଯ୍ୟକାରୀ କାର୍ଯ୍ୟ ଆରମ୍ଭ କରିବାକୁ ଏହି ନୋଟିସ୍ ଜାରି କରାଯାଇଛି । ଏହି ନୋଟିସ୍ ଗ୍ରହଣ କରିବା ପାଇଁ ଆପଣଙ୍କୁ ଏହି ନୋଟିସ୍ ଗ୍ରହଣ କରିବାକୁ କୁହାଯାଇଛି । ଏହି ନୋଟିସ୍ ଗ୍ରହଣ କରିବା ପାଇଁ ଆପଣଙ୍କୁ ଏହି ନୋଟିସ୍ ଗ୍ରହଣ କରିବାକୁ କୁହାଯାଇଛି ।

- ୧ - Anjan M. Dhal.
- ୨ - KamaoRaza

୧୧/୧୧/୨୫ ଦିନ ମୌଜା କର୍ମକାରୀଙ୍କୁ ଏହି ନୋଟିସ୍ ଜାରି କରାଯାଇଛି । ଏହି ନୋଟିସ୍ ଗ୍ରହଣ କରିବା ପାଇଁ ଆପଣଙ୍କୁ ଏହି ନୋଟିସ୍ ଗ୍ରହଣ କରିବାକୁ କୁହାଯାଇଛି ।

Page-2/2
 S.A. Before me.
P.O.M
 11.11.25
 Nazir / Asst. Nazir
 Jharsuguda Tahasil

True copy attested

Mmmk
 Tahasildar
 JHARSUGUDA

**English Translation of the Process Server
on the Demand Notice dtd.28.10.2025**

Today on 11.11.2025 while going to service notice on M/s. Aditya Construction, the local people told that the persons of M/s. Aditya Constructions are not residing there. They have been Korba and no mobile number for correspondence was obtained. Hence, return the notice being unserved with the signature of the local witnesses.

Sd/- 11.11.2025
Process Server

Witness :

1. Arjun Ku. Dhal
2. Kamar Raza


Additional Tahasildar
Jharsuguda

-X-

भारतीय डाक
डाक सेवा - जन सेवा

Jharapada RMS Counter (768201) Counter No.
SP-D 8062743369 IN IVR:2626001/14112580517

14-11-2025 19:10:04, 30 (Actual) India Post
डाक सेवा - जन सेवा

To: MANAGING DIRECTOR, KORBA

KORBA, JH, CHHATTISGARH - 495677
From: TAHSILDAR JSR-768201

Cash-0.00 Prepaid:55 (S5) (Base:47.00)

(CGST:4SGST:4)

Track @ www.indiapost.gov.in Dial-18002666

True copy attached

[Signature]
Additional Tahasildar

Track@ www.indiapost.gov.in Digi-18002666



Orissa High Court B.O 753002
 E0597678459IN, IVR No: 1800266666
 21-11-2025 14:27:32, Counter No. 1,
 To: JITENDRA KU PRADHAN R KATAFADLI
 JHARSUGUDA , JHARSUGUD, 768225
 From: SARBESWAR BEHERA AD
 CUTTACK , CUTTACK, 753002
 Base Amt: 47.00, COST:4.00
 Coll. Amt: 55.00, Wt:46(A
 P.Mode: Cash
 POD:No, www.indiapost.gov.in

